

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.127**  
**IB-691/ ND)/2020**

**IN THE MATTER OF:**

Sentinels Security (P) Ltd

Vs.

Duet Sare Outsourcing (P) Ltd

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

Sec9 IBC, 2016

**Order delivered on 17.02.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Ms. Priyanka Ghosh Counsel for the Operational Creditor

For the Respondent/CD :

For the Intervener :

**ORDER**

Counsel for the Petitioner is present. At this stage, Mr. Tejas Chhabra, Advocate caused appearance on behalf of the Corporate Debtor and accepted the notice.

The Counsel for the Petitioner is directed to provide a copy of the petition to the Counsel for the Corporate Debtor. The Counsel for the CD is directed to file reply within 4 weeks. Thereafter, within one week, the Counsel for the Petitioner will file rejoinder, if any.

In the meantime, if the parties are willing to settle the matter, they are at liberty to do so.

List the matter on 16.4.2021.

-sd-

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

-sd-

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

*Suryit*